

**29.06.2022**

Sl. No. 33

Srimanta

Ct.No. 42

**CRR/2164/2022**

In the matter of : **Central Bureau of Investigation  
represented by Anupam Mathur & Anr.**

**...petitioners.**

Mr. S. V. Raju, Addl. Solicitor General of India,  
Mr. Billwadal Bhattacharyya, Asst. Solicitor General of India,  
Mr. Kallol Mondal, Adv.

...for the petitioners.

Mr. S. G. Mukherji, Ld. P.P.

...for the State.

Having heard the Learned Additional Solicitor General of India and on perusal of the series of judgements referred to by him in support of his contention, this Court is of the *prima facie* view that the instant criminal revision ought to be heard after giving notice to the parties. Accordingly, the instant revision is admitted for hearing. The petitioner is directed to serve notice upon the opposite party no. 2 under registered speed post with acknowledgement due and upon the opposite party no. 1 by hand service in the office of the Learned Public Prosecutor, High Court, Calcutta. The petitioner shall file affidavit-of-service within a fortnight.

In the meantime, there shall be stay of further investigation into the offences punishable under Sections 34/120B/166/167/193/195/195A/196/465/467/468/471/506(ii) of the Indian Penal Code, 1860 in connection with Bishnupur Police Station Case No. 361/2022 dated 27.05.2022 for a period of six weeks.

This shall not, however, debar the petitioner no. 1 to continue with the investigation of alleged coal scam case during the pendency of the instant criminal revision.

Parties are at liberty to mention the matter on notice and to file applications, if any.

**( Bibek Chaudhuri, J. )**